

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

XXXXXXXXXXXXXX

(A)

O.A. No.
T.A. No.

594

1987

DATE OF DECISION 19-7-1990

Shri A.K.Sinha

Petitioner Applicant

Mr. Girish Patel

Advocate for the Petitioner(s)

Versus

Union of India & ors

Respondent

Mr. J.D. Ajmera

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M.Singh, Adm'v. Member

The Hon'ble Mr. N.R.Chandran, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? NO
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. Whether it needs to be circulated to other Benches of the Tribunal? NO

Coram:

Hon'ble Shri M.M. Singh Adm. Member

Hon'ble Shri N.R.Chandran Judl. Member

Dated: 19-7-1990

J U D G E M E N T

Per: Hon'ble Shri N.R. Chandran, Judicial Member.

This application has been filed by an individual on his behalf and on behalf of a number of employees working in the National Sample Survey Organisation, Mehsana. This application has not been filed by an association, but by an individual. Permission has not been obtained to file a joint application. Hence the applicant cannot seek any relief on behalf of other employees. The relief is confined to the applicant herein viz., Shri A.K.Sinha.

In view of our decision in O.A.131/1988, the applicant is permitted to submit a representation to the 2nd respondent giving the following details:

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Me

**place of
work;

(i) Whether the applicant is in receipt of HRA/CCA;

(ii) Actual place where the applicant is working and residing;

(iii) Whether the project is in the place where the applicant is working;

(iv) Whether the project is in the proximity of the place where the applicant is working; if so, the distance between the project and the **

(v) Whether the applicant is working in an unclassified city.

The applicant is directed to file the representation within a period of two months from the date of receipt of a copy of this order to the 2nd respondent. We direct the 2nd respondent to consider the representation in the light of our judgement in OA 131/1988, copy of which is enclosed to this order, and pass a reasoned order within a period of two months from the date of receipt of the representation.

The O.A. is partly allowed as above.

N.R.Chandran
(N.R.CHANDRAN)
JUDICIAL MEMBER

M.M.Singh
(M.M. SINGH)
ADMV. MEMBER